

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

STARRED QUESTION NO:561

ANSWERED ON:31.08.2001

MISUSE OF FACILITIES BY EXPORT FIRMS

A. VENKATESH NAIK;SANGEETA KUMARI SINGH DEO

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government are maintaining the State-wise data of export firms availing the benefits of various export promotion schemes being run by the Union Government;
- (b) if so, the details of such export firms, State-wise;
- (c) if not, the reasons therefor;
- (d) the manner in which the Government are ascertaining the information about the misuse of these facilities by export firms in various States;
- (e) the details of export firms against whom complaints have been received by the Government regarding misuse of export promotion schemes;
- (f) the action taken by the Government against them; and
- (g) the mechanism evolved by the Government to check misuse of these facilities in future?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR RAMAN SINGH)

(a) to (g): A Statement is laid on the Table of the House.

Statement referred to in reply to Part-(a) to (g) of the Lok Sabha Starred Question No.561 for answer on 31.8.2001, regarding 'Misuse of facilities by export firms'

(a) to (c): The Government is having separate importer-exporter code wise data in respect of all the 32 offices of DGFT and 7 offices of Development Commissioner spread over the country. As on date, the total validated Importer Exporter Code holders are 139889. The office wise detail of the same are as follows:

Office Name Validated IEC

- 1). Calcutta 7434
- 2). Mumbai 37701
- 3). Chennai 11322
- 4). Kanpur 2217
- 5). CLA, New Delhi 32282
- 6). Bangalore 5924
- 7). Ahmedabad 4319
- 8). Hyderabad 3301
- 9). Ernakulam - Cochin 3091
- 10). Bhopal 1113
- 11). Amritsar 1194
- 12). Jaipur 4138
- 13). Gauhati 355
- 14). Varanasi 1096
- 15). Shillong 443
- 16). Panjim , Goa 405
- 17). Jammu 532
- 18). Pondicherry 231
- 19). Patna 537
- 20). Chandigarh 840
- 21). Cuttack 246
- 22). Rajkot 2334
- 23). Vishakapatnam 378

24). Moradabad 1401
25). Ludhiana 3784
26). Pune 3333
27). Coimbatore 4411
28). Panipat 1364
29). Baroda 1029
30). Madurai 1494
31). Surat 959
32). Gandhidham 53
33). SEEPZ, Mumbai 81
34). Kandla Free Trade Zone 137
35). Chennai Export
Processing Zone 131
36). Cochin Export
Processing Zone 83
37). Falta Export
Processing Zone 53
38). Noida Export
Processing Zone 117
39). Visakhapatnam
Export Processing Zone 26

Total: 139889

(d) to (g) Each of the export promotion schemes is being implemented through the mechanism of licence issued under Foreign Trade (Development and Regulation) Act, 1992. Each licence contains various conditions including fulfillment of export obligation. In case of violation of any condition, suitable action is taken by the respective licensing authority against the licence holder though quasi-judicial proceedings leading to imposition of fiscal penalty and denial of further licences to such licence holder. More than 100000 such licences are issued every year and each such licence has to be accounted for at the time of closure before the Customs and DGFT authorities. In addition to such cases of misuse of the scheme, cases of fraud, forgery, misdeclaration etc. are also looked into by the investigating agencies like the Directorate of Revenue Intelligence and others.